

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 24.9.97

OA 398/95

Brij Mohan, Material Chasing Clerk under IOW (C), Northern Railway, Lalgarh.

... Applicant

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Administrative Officer (C), Northern Railway, Kashmiri Gate, Delhi.
3. Dy. Chief Engineer (C), Northern Railway, 30 Civil Lines, Bikaner.
4. Inspector of Works (C), Northern Railway, Bikaner.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. Y. K. Sharma

For the Respondents

... Mr. R. K. Soni

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Brij Mohan, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying for quashing the impugned order, at Ann.A-1 dated 9.9.95, by which he was transferred to Delhi in the pay scale of Rs. 750-940.

2. Heard the learned counsel for the parties and perused the records.
3. Applicant was initially appointed as a casual labour under respondent No.4 on 14.5.80. He was granted temporary status on 29.10.84. The applicant is presently working at Bikaner under respondent No.4. The learned counsel for the applicant states that the applicant's grievance has been redressed and this application has become infructuous. The OA is, therefore, dismissed as having become infructuous with no order as to costs.

GK  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK